

(घ) गुजरात सरकार द्वारा किस अनुपात में व्यय किया जाएगा और ग्रेटर अहमदाबाद क्षेत्र के अन्तर्गत कितनी नगर पालिकाओं को शामिल किये जाने का प्रस्ताव है?

शहरी कार्य और रोजगार मंत्रालय में राज्य मंत्री (श्री बंडारू दत्तात्रेय): (क) और (ख) गुजरात सरकार ने सूचित किया है कि उसने अहमदाबाद मण्डीनगर को बृहत-ग्रेटर अहमदाबाद का दर्जा देने के लिए केन्द्र सरकार को कोई अभ्यावेदन प्रेषित नहीं किया है।

तथापि, गुजरात सरकार ने भारत सरकार से अहमदाबाद को मेगा सिटी स्कीम के अन्तर्गत शामिल किए जाने का अनुरोध किया है। केन्द्र प्रायोजित योजना के अन्तर्गत मेगा शहरों में आधुनिक संरचना के विकास के लिए 1991 की जनगणना के अनुसार 40 लाख से अधिक आबादी वाले शहरों को केन्द्रीय सहायता प्राप्त करने वाले शहरों में शामिल किया गया है। 1991 की जनगणना के अनुसार अहमदाबाद (शहरी क्षेत्र) की जनसंख्या 3.31 मिलियन है इसलिए अहमदाबाद को बृहत नगर योजना के अन्तर्गत शामिल नहीं किया गया है। इस स्थिति से राज्य सरकार को अवगत करा किया गया था।

(ग) और (घ) उपर्युक्त उत्तर को देखते हुए कोई प्रश्न नहीं उठता।

DDA Samadhan Scheme

2891. SHRI SURYABHAN PATIL VAHADANE: Will the MINISTER OF URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether there is a proposal to grant amnesty on a broad basis by DDA to defaulters, who have defaulted in paying their regular instalments of DDA Flats, under the "Samadhan Scheme" as recently announced;

(b) if so, the details thereof alongwith the exact terms and conditions;

(c) by when, the above scheme is likely to be launched; and

(d) if not, the reasons therefor?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI): (a) to (c) The Government has decided to allow the defaulter allottees of DDA flats to settle their over-dues to DDA by giving 37% relief in penalty upto 31.12.98 as per the terms and conditions laid down in hire purchase Penalty Relief Scheme 1997, under the "Samadhan Scheme". DDA has been asked to open special counters for the convenience of the concerned allottees and to give adequate publicity to encourage the maximum number of people to pay their dues by Categorically stating that this would be the last and final relief scheme and if the defaulter allottees fail to avail of this opportunity to settle their over-dues to DDA their allotment shall be cancelled by following the prescribed procedure by DDA.

(d) Does not arise in view of reply to (a) to (c) above.

Allotment of Plots by DDA

2892. SHRI SURYABHAN PATIL VAHADANE: Will the MINISTER OF URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether DDA Slum Wing had announced any scheme in 1985 for registration of flats;

(b) whether any announcement was made in the year 1989 for changing registration from flats to plots;

(c) if so, the number of applicants who opted for registration from flats to plots together with number of applicants who have been allotted plots, so far; and

(d) by when all the applicants are likely to be allotted plots?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) Yes, Sir.

(b) Yes, Sir.

(c) and (d) The Slum Department, which is now with M.C.D. has reported that 11,382 applicants had opted for registration from flats to plots but the scheme could not materialise due to non-availability of land. Allotment of plots to the registrants depends upon the availability of land.

Drinking Water Scheme in Gujarat

2893. SHRI AHMED PATEL: Will the MINISTER OF URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) the number of towns of Gujarat where drinking water scheme under AUWSP has been commissioned so far and what is the status of each scheme as on date;

(b) whether these schemes have improved the supply of potable water in the towns of the State covered under the scheme; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) The Central Government has cleared drinking water supply schemes of 8 towns in Gujarat under the Accelerated Urban Water Supply Programme (AUWSP) out of which only one water supply scheme has been commissioned by the State Government. Gujarat Water Supply & Sewerage Board has informed that other schemes are at various stages of implementation. Present status of the approved water supply schemes is at statement (See below).

(b) and (c) Yes Sir. As per the report received from the Gujarat Water Supply & Sewerage Board, after the commissioned of water supply scheme at Dharampur (Distt. Valsad), the water supply service level has been increased from 40 LPCD to 70 LPCD.

Statement

S. No.	Name of Project	Cost as per D.P.R. (Rs. in Lakhs)	Exp. incurred upto 31/98 (Rs. in lakhs)	Whether scheme is commissioned so far	Targeted completion date	Present status
1.	Dhrol (Distt. Jamnagar)	132.60	45.84	No.	12/99	The Scheme is a part of Ajit-III RWSS and tender on turn-key basis is accepted and work under progress.
2.	Jodia (Distt. Jamnagar)	110.25	32.43	No.	12/99	-do-
3.	Okha Port (Distt. Jamnagar)	14.60	27.75	No.	12/98	Physically completed Testing of pipeline under progress. Likely to be commissioned shortly.
4.	Bantva (Distt. Junagadh)	38.50	43.88	No.	03/99	Completed Misc. works under progress. To be put under commission shortly.
5.	Mendarda (Distt. Junagadh)	49.90	42.64	No.	03/99	T.W.P.H.P.M., R.M. service reservoir, quarters completed. Well, Dist. system and misc. works under progress.
6.	Dharampur (Distt. Valsad)	54.00	55.54	Yes.	Completed	Completed except well No. 2 which is under progress. Water supply started through well No. 1.
7.	Surajkaradi (Distt. Jamnagar)	18.20	—	No.	03/2000	Water reservation proposal under approval with Govt. of Gujarat.